

(2)

means i.e., e-mail, Registered Post and file affidavit of service enclosing therewith a proof of service of notice served on the unserved respondents at least three days before the next date of hearing.

Respondents are at liberty to file reply affidavit within a period of 2 weeks, after serving copy of the same on the Counsel appearing for the other side.

List this matter for further consideration on **30.05.2024**.

Sd /-

**SHYAM BABU GAUTAM
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**